

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4904  
ANSWERED ON:13.08.2014  
PENDING CASES OF RTI  
Kaswan Shri Rahul

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the number of cases pending under the Right to Information Act have increased over the years;
- (b) if so, the details of pending cases, along with the period since when these cases are lying pending, State-wise; and
- (c) the reasons for delay in disposal of the cases and the details of remedial measures taken/being taken by the Government in this regard?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): As per the Right to Information Act, 2005 it is mandatory on the part of Public Information Officer either to provide the information or reject the request for any of the reasons specified by the RTI Act within 30 days of receipt of the request. Similarly, as per the RTI Act an appeal shall be disposed of within 30 days on the receipt of the appeal by the First Appellate Authority.

As on 31.07.2014, 27335 appeals and complaints are pending in the Central Information Commission.

State-wise information is not centrally maintained.

(c): The Government has taken steps to build the capacity of the demand and supply side through training, on-line certificate course, and publication of guides on the Right to Information Act. Awareness Generation has been undertaken through print, electronic, outdoor media and workshops.

The Government has also taken several steps like issue of guidelines for the Central Public Information Officers and First Appellate Authorities enabling them to supply information/dispose of first appeal effectively.

Apart from a number of clarificatory orders, the Government has also issued OMs No. 1/18/2007-IR dated 21st September, 2007 and 1/6/2011-IR dated 15.04.2013 impressing upon the public authorities to disclose maximum information proactively so that citizens need not resort to filing of RTI applications to access information available with the public authorities.

The Central Information Commission has been granted autonomy in recruitment of staff. In addition to the above, Government has appointed five more Information Commissioners in the Central Information Commission w.e.f. 22nd November, 2013.